

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 111(ND)2016
RT CP NO. 150/Chd/Hry/2017**

M/s. Atlas Cycles (Haryana) Ltd.

...Petitioner.

Present: - Mr. S.P. Singh Chawla, Advocate for petitioner.

In the additional affidavit dated 27.07.2017, disclosures have been made by attaching resolution dated 19.05.2017 under Agenda Item No. 19. According to the aforesaid resolution, a meeting of the Board of Directors was held on 28.12.2016 with regard to the compliance of order dated 20.03.2017 passed by the NCLT, New Delhi Bench. It was resolved that the Managing Committee of the Sonipat Unit was to ensure strict compliance of the orders passed by the Tribunal. However, it is alleged that the Managing Committee of the Sonipat Unit have not complied with the directions as one of claimant Mr. Rajesh Goyal and on behalf of Ms. Sunita Goyal is present before us . He has stated that his Fixed Deposits matured in September, 2015 have not been paid by the Sonipat Unit. Accordingly, the management of the Sonipat Unit is impleaded as a party respondent through Mr. Vikram Kapoor. Mr. Gaurav Mankotia, Advocate, who is present in the court accepts notice on his behalf. A copy of the Paper Book and the compliance affidavit as well as the additional affidavit have been furnished to Mr. Mankotia,



Advocate who is instructing counsel to Mr. Anand Chhibbar Sr. Advocate. Mr. Chhibbar assured the court that all steps shall be taken to ensure equitable solution.

Reply, if any, be filed within a week with a copy in advance to the counsel for the applicant-company.

List for arguments on 21.08.2017.

Sd/-

(Chief Justice M.M. Kumar)
President, NCLT
Camp at Chandigarh.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

July 28, 2017
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